

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 131 of 2012

Dated : 7th November, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Bihar Chamber of Commerce

...Appellant (s)

Versus

Bihar Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Shilpi Shah for
Mr. Mohit Kr. Shah for R-2

ORDER

The learned counsel for the Respondent has not yet filed Vakalatnama and seeks two days time to file the same and two weeks time for filing the reply. Accordingly, she is directed to file the same after serving copy on the other side.

Post the matter on **21.11.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk